

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 80/TT/2026

Date: 21.5.2026

To

Shri Zafrul Hasan,
General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Petition for determination of the transmission tariff from COD to 31.3.2024 for for Transmission Assets under “Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)- Part-E” in Northern Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.6.2026:-

2024-29 period

- a) Provide Form 5 in legible format.
 - b) Provide the computation of Notional IDC in Excel format.
 - c) Provide Form 9C in Excel format.
 - d) Provide the cash IDC statement in excel format.
 - e) CTUIL to provide reasons for delay in amendment of scope of the CTUIL Office Memorandum dated 15.11.2022.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,

S/d
(Kamal Kishor)
Deputy Chief (Law)